

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2024 along with IA No. 8/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis.

Petitioner : Adani Energy Limited (AEL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourav Roy, Advocate, AEL
Shri Anshu Deshpande, Advocate, AEL
Shri Hemant Gupta, Advocate, AEL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has already made detailed submissions on the IA No.8/2025, filed for impleadment of Adani Power Limited, during the previous hearing and pursuant to the liberty granted by the Commission, the Petitioner has also placed on record the relevant documents pertaining to back-to-back arrangement between APL and the Petitioner to supply the energy under the various Purchase orders. The learned counsel further submitted that the Petitioner has also argued the case on merit, wherein it was pointed out that this case is squarely covered by the order of the Commission dated 17.7.2025 in Petition No.307/MP/2023 (Shree Cement Ltd. v. Telangana State Power Coordination Committee & Ors.) and has filed its comprehensive written submissions.

2. Whereas the learned counsel for the Respondents, Telangana Discoms, prayed for the opening of the portal for filing of their written submissions as per the Record of Proceedings dated 10.2.2026.

3. Considering the above, the Commission acceded to the request of the Telangana Discoms for filing their written submissions within two weeks.
4. The Petition, along with IA, will be listed for the hearing on **25.6.2026**.

By order of the Commission
sd/-
(T.D. Pant)
Joint Chief (Law)